COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 92 OF 2018 & IA NO. 409 OF 2018

Dated: 5th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. ... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : ---

ORDER

(IA No. 409 of 2018 – for exemption from filing typed copies of annexures)

Heard the learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant on IA No. 409 of 2018. The learned counsel appearing for the Appellant undertakes to file the typed copies of the annexures, as and when need arises.

Submission made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the statement made in the application, the same is accepted and the instant IA No. 409 of 2018 for exemption from filing typed copies of annexures is allowed.

APPEAL NO. 92 OF 2018

The Appellant is permitted to issue public notice.

List the matter for admission on <u>04.05.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt